

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 85393 of 2015

[Arising out of Order-in-Original No. PUN-EXCUS-003-COM-001-2014-15 dated 30.12.2014 passed by the Commissioner of Central Excise, Pune-III.]

M/s Piaggio Vehicles Pvt. Ltd.
CNC Division, A-1,
A-2, Bhigwan Road,
MIDC, Baramati,
Dist. Pune-413 133

.....Appellant

VERSUS

Commissioner of Customs, Excise and
Service Tax, Pune-III
ICE House, 41-A,
Sasson Road, Opp. Wadia College,
Pune-411 001

.....Respondent

APPEARANCE:

Shri Viraj Reshamwala, Advocate for the Appellant.

Shri Mahesh Patil, Joint Commissioner, Authorised Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85009/2024

Date of Hearing: 02.01.2024
Date of Decision: 02.01.2024

PER: BENCH

Learned Chartered Accountant for the Appellant, in submitting Form No. SVLDRS-4 alongwith its annexures, requests for withdrawal of the appeal as

the issue has been settled under the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

2. Learned Authorised Representative is present and he admits that form-4 indicates that the Appellant has discharged its duty liability as settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019"

3. In view of the fact of the matter, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)